

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 3281 of 2021

1. Sudhir Bhagat.
2. Romish Tigga @ Romins Tigga.

.....**Petitioners**

Versus

The State of Jharkhand.

...**Opposite Party**

Coram: HON'BLE MR JUSTICE RONGON MUKHOPADHYAY

For the Petitioners : Mr. Rajesh Kumar Singh, Advocate
For the State : Mr. Sanat Kumar Jha, A.P.P.

02/13-4-2021 Heard the parties.

The petitioners are accused in connection with Dumri P.S. Case No. 15 of 2020, G.R. No. 336 of 2020.

It has been alleged that the accused persons had abused the informant and had asked for an explanation from him as to how the earth had fallen on the road. They had also threatened the Munshi and had also intended to set the JCB Machine on fire. When the villagers had assembled, the petitioner no. 1 was apprehended while the petitioner no. 2 managed to flee away.

The petitioner no. 1 is in custody since 27.04.2020 while petitioner no. 2 is in custody since 5.5.2020.

Regard being had to the period of custody, the petitioners, named above, are directed to be released on bail, on furnishing bail bond of Rs.10,000/- (Ten thousand only), each with two sureties of the like amount each to the satisfaction of learned Additional Chief Judicial Magistrate, Gumla in connection with Dumri P.S. Case No. 15 of 2020, G.R. No. 336 of 2020.

(Rongon Mukhopadhyay, J)

Rakesh/-